SHRI A. C. GILBERT: Sir, with regard to reply to paragraph (d) of my question, the Deputy Minister says that no register is mantained. I am very definite that a regular register is maintained in the Central Hospital wherein specific entries are made of the persons for whom patent medicines are locally purchased. I request that the register be immediately seized by the Vigilance and then an enquiry be instituted against officials for giving wrong information. May I know, Sir, whether checks are made against the excessive purchase of medicines from the local market particularly when alternative medicines procured through regular sources are available in the stock and what is the procedure for exercising these checks?

SHRI P. GOVINDA MENON: With respect to the first part of the question, these medicines are purchased for the hospital and not for individual patients and from the hospital stock it is disbursed.

## 12 NOON

Now regarding the allegation that purchases are made from the local market when it is available otherwise that is an allegation and I will look into it.

MR. CHAIRMAN: The Question Hour is over,

SHRI A. C. GILBERT: Will the hon. Minister get the registers seized today by his vigilance and see whether all the patent medicines locally procured are entered in the registers with their names?

MR. CHAIRMAN: He will look into it. Now, Calling Attention.

## WRITTEN ANSWERS TO QUESTIONS

LADIES' WAITING ROOMS

\*559. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have any proposal under consideration to provide for separate ladies' waiting rooms at important railway stations in the near future; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAIL-WAYS (SHRI P. GOVINDA MENON):
(a) No such proposal is under consideration.

(b) does not arise.

RAILWAY STATIONS WITHOUT ELECTRIC LIGHTING IN MADHYA PRADESH

\*562. SARDAR D. K. JADHAV: Will the Minister of RAILWAYS be pleased to state:

- (a) the number of Railway Stations in Madhya Pradesh where facilities for electric lighting has not been provided; and
- (b) the steps taken by Government in this respect?

THE MINISTER OF LAW AND SOCIAL WELFARE AND RAILWAYS (SHRI P. GOVINDA MENON): (a) 343 stations (As on 29-4-1969).

(b) It is the policy of the Railway Board to electrify stations where reliable low tension supply is available nearby at reasonable tariff and service connection charges. The electrification of stations is also carried out based on the commercial importance and the number of night trains halting at the station. Due to, however, paucity of funds, electrification of all the stations where electricity is available has not been possible, but is being carried out on a programmed basis.

SHADOW POSTS IN ACCOUNTS BRANCHES FOR SURPLUS/TEMPORARY CLERKS

\*564. SHRI M. V. BHADRAM: Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that on the 12th August, 1968, the Railway Board took a decision to the effect that shadow posts should be created to accommodate the surplus clerks in the traffic Accounts branches of the South and South Central Railways; and
- (b) if so, whether it is proposed to create similar shadow posts to accommodate the surplus and temporary clerks in the General Accounts Branch of the Southern Railway at Madras?